

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATPAL MAHARAJ): (a) to (c) The Information is being collected and will be laid on the Table of the House to the extent available.

Local Head Office of SBI in Trivandrum (Kerala)

1560. SHRI MULLAPPALLY RAMACHANDRAN : Will the Minister of FINANCE be pleased to state :

(a) whether the Government of Kerala has made any proposal of the Union Government for opening a Local Head Office to State Bank of India at Trivandrum; and

(b) if so, the action taken by the Union Government thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATPAL MAHARAJ) : (a) and (b) While the Government of Kerala have made requests for the formation of a separate circle of State Bank of India (SBI) for Kerala, SBI presently, has no such proposal to form a separate circle for Kerala. However, the discretionary power of the Deputy General Managers in-charge of zonal Offices have been considerably enhanced and some branches have been brought directly under the control of functionaries at the Local Head Office (The branches located in the State of Kerala fall under the administrative control of Chennai Circle). This arrangement would expedite decisions both in credit and in general matters.

Andrew Yule Group of Companies

1561. SHRI SANAT KUMAR MANDAL : Will the Minister of INDUSTRY be pleased to state :

(a) whether employees of the Andrew Yule Group of Companies are planning the first over strike to protest against financial irregularities;

(b) if so, the details thereof alongwith the details of financial irregularities;

(c) the details of the other demands of the Joint Action Committee and the outcome of their meeting with the Chairman of Andrew Yule Group of Companies; and

(d) the reaction of the Government thereto ?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) Andrew Yule & Company Limited (AYCL) has not received any strike notice to protest against financial irregularities.

(b) Does not arise in view of the reply to part (a) above.

(c) The other demands of the Joint Action Committee (JAC) mainly relate to the spinning off of the Engineering Division of the Company and its conversion into a Joint Venture. It was suggested by the Joint Venture Company (JAC) that the proposal should be reconsidered and ways

and means for making operations of Engineering Division viable may be explored. The Management of the company held discussions with the Unions and explained the urgency for financial and business restructuring and sought their active cooperation. The representatives of the Unions sought some more time for the studying the issue and presenting their views at the next meeting.

(d) Does not arise in view of the reply to part (c) above.

[Translation]

Closed Textile Mills of Indore

1562. SHRI SUSHIL CHANDRA : Will the Minister of TEXTILES be pleased to state :

(a) the names of textile mills are lying closed in Indore and the cases of which are under consideration of the B.I.F.R. and since when their cases have been under consideration;

(b) the number of textile mills in respect of which a decision has been taken to revive them and whether arrangement has been made for mobilising resources for their revival; and

(c) the number of textile mills of Indore, out of the sick mills, which have been given permission to sell their own land to meet the expenses incurred on salaries of labourers and other financial liabilities?

THE MINISTER OF TEXTILES (SHRI R. L. JALAPPA): (a) and (b) There are two mills in Indore, viz. M/s Hop Textiles and M/s Hukumchand Mills which are reported to be closed from 6.6.86 and 9.12.91 respectively. These mills have also been registered with Board for Industrial and Financial Reconstruction (BIFR) since 1987. BIFR has recommended a draft scheme in respect of M/s Hope Textiles, and has recommended winding up of M/s Hukumchand Mills.

(c) The statistics are not maintained centrally.

[English]

Kerala Board of Revenue Abolition Bill, 1996

1563. SHRI N.N. KRISHNADAS : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether the Union Government have received a Bill passed by the Kerala assembly namely "The Kerala Board of Revenue Abolition Bill, 1996" for obtaining assent of the Hon'ble President of India; and

(b) If so, the action taken by the Union Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE (SHRI RAMAKANT D. KHALAP): (a) Yes, Sir.

(b) The provisions of the Bill are being examined by the Central Government.